



## తెలంగాణ రాజపతము THE TELANGANA GAZETTE PART IV-R EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 41 HYDERABAD, THURSDAY, AUGUST 14, 2025. TELANGANA ACTS, ORDINANCES AND

REGULATIONS Etc. The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 13th August, 2025 being published under article

348 (3) of the Constitution of India for general information;-TELANGANA ORDINANCE No. 4 OF 2025 Promulgated by the Governor in the Seventy-Sixth Year

of the Republic of India AN ORDINANCE FURTHER TO AMEND THE

TELANGANA PANCHAYAT RAJ ACT, 2018. WHEREAS, the Telangana Panchavat Rai Act, 2018

(Act No. 5 of 2018) provides for the constitution of Gram Panchayats, Mandal Praia Parishads, and Zilla Praia Parishads in the State of Telangana, and for matters connected therewith or incidental thereto:

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AND WHEREAS, Schedule VIII of the said Act specifies the list of villages that are recognized as Gram Panchayats under the Act;

AND WHEREAS, a proposal has been received regarding the exclusion of cartain survey numbers (SyNo.1 to 260, measuring 2096 27 acres, and Sy. No. 322 to 540, measuring 799.29 acres), located in the northern part of the stream, which were earlier under the jurisdiction of Haliya Municipality.

AND WHEREAS, local public representatives and inhabitants of the area have represented to the Government that the said lands are geographically isolated from the urban center of Haliya Municipality, and that the residents face administrative hardships and development disadvantages, particularly during the rainy season when access is impeded by the stream.

AND WHEREAS, it was further requested that these areas be excluded from Hallya Municipality and constituted as a separate Gram Panchayat to facilitate better local governance and access to rural development schemes such as MGNREGS.

AND WHEREAS, based on the proposals received and recommendations of the Municipal Commissioner, Hallya, and in the interest of effective administration and convenience of the local population, the Government of Telangana has considered it appropriate to act on the request;

AND WHEREAS, accordingly, the Government has enacted the Telangana Municipalities (Amendment) Act, 2025 (Act No.17 of 2025) to amend the Telangana Municipalities Act, 2019 (Act No.11 of 2019), Which Schedule-I has been modified to redefine Hally Municipality as excluding Survey Nos. 1–280 and 322–540 of Brahimpets village:

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AND WHEREAS, as a consequence of this legislative amendment, the Government proposes to constitute the excluded area as a new Gram Panchayat named 'Ibrahimpeta'', falling under Anumula Mandel of Nalgonda Destrict

AND WHEREAS, it is now necessary to formally include the newly formed ibrahimpeta Gram Panchayatin Schedule VIII of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018), to confer legal recognition under the said Act and to ensure its entitlement to rural governance and advantages of development:

Accordingly, it has been decided to make necessary and memorants to the Schedule VIII under sections 3 and 7 of the Telangana Panchayat Rajl Act, 2018 (Act No. 5 of 2018) by undertaking a legislation;

And Whereas, it has been decided to give effect to the above decision immediately;

And Whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action; Now, therefore, in exercise of the powers conferred by

Clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

(2) It shall come into force at once.

namely,-

(1) This Ordinance may be called the Telangana
Panchayat Raj (Second Amendment) Ordinance, 2025.

Short title arcomms ment.

The committee of the Committe

In the Telangana Panchayat Raj Act, 2018, in Arm Schedule VIII, referred to in sections 3 and 7 of the Act, in Schedule VIII, referred to in sections 3 and 7 of the Act, in Walgonda District, after SI No. 449-A and the entries relating VIII thereto, the following SI.No. and entries shall be inserted.

Amendment of Schedule



SI. No.	District	Mandal	Village	Revenue Village	Survey Numbers	Extent (in Acrs)	No. of Members
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
649-B	Nalgonda	Anumula	Ibrahim- peta	Ibrahim- peta	1-290 322-540	2896.16	13

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Governor of Telangana.

RENDLA THIRUPATHI.

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.